

F.A.- 38/2020

Memo

4 CFS rupees 20

Court fee reporting not required in view of rule 25 of the family courts (Jharkhand highcourts) rules,2004.

Limitation expired on 5 November 2018 and barred by limitation of 487 days, as per calculation made at the back of vakalatnama.

Copy filed.

Defects

1. Provision of law may be verified and corrected.
2. Name of district below the cause title is missing.
3. Word ' application' may be suitably amended at the portion of provision of law.
4. Limitation petition may be filed.
5. At CC of impugned order parentage of respondents are not mentioned. It may be sent to the learnedcourt below for inclusion of the details.Thereafter parentage of appellants of this memo maybe verified and mentioned at address portion.
6. Name of a appellant number 1to 5 may be verified and given as per CC of impugned order.
7. Some portions of impugned order is hahandwrittenTrue certified legible type copy may be filed.
8. Name of learned P.O. may be mentioned at para 1.
9. At aggrieved portion and prayer portion of this memo does designation of learned P.O. may be mentioned and name of learned p.o. may also be corrected at the aggrieved portion.
10. Statement of vouching is missing at affidavit it may be filed through SA.